

IN THE HIGH COURT OF JHARKHAND, RANCHI
W.P.(S) No.6024 of 2019

Ajay Kumar Singh, aged about 64, son of late B.N.Singh, resident of
Sindri Road, Baliapur, Near Vyapar Mandal, PO and PS Baliapur,
District Dhanbad, Jharkhand Petitioner

---Vs.---

The State of Jharkhand & Ors. Respondents

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Suraj Singh, Advocate
For the Respondent-State : Mr. Ashish Kr.Thakur, AC to AAG-III

Order No.6 : Dated 24th June, 2020

Heard Mr. Suraj Singh, the learned counsel appearing for the petitioner and Mr. Ashish Kr.Thakur, AC to Mr. Ashutosh Anand, the learned AAG-III appearing on behalf of the respondent-State.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

After some argument, Mr. Suraj Singh, the learned counsel appearing for the petitioner seeks permission to withdraw this writ petition with liberty to raise industrial dispute in terms of Industrial Disputes Act, 1947.

Mr. Ashish Kr.Thakur, AC to Mr. Ashutosh Anand, the learned AAG-III appearing on behalf of the respondent-State is present and has got no objection if the writ petition is disposed of as withdrawn with the aforesaid liberty.

Accordingly, the instant writ petition is being disposed of as withdrawn with the liberty as prayed.

(Sanjay Kumar Dwivedi, J.)

SI/